

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.209- IA(Plan)/17(AHM)2024

ITEM No.210- IA/1342(AHM)2023

ITEM No.211- IA/921(AHM)2024

in

CP(IB)/334(AHM)2022

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Rekha Pankaj Maheshwari Prop. Shree Laxmira Alloys  
V/s

.....Applicant

Dharma Extrusions Private Limited

.....Respondent

**Order delivered on: 09/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Sahil Rao, Adv. in IA 921 of 2024

For the RP

: Mr. Harshal Patel, Adv. for Mr. Lalit Patel, Adv.

Mr. R C Lodha Resolution Professional in person

For the Respondent

: Mr. Nipun Singhvi, Adv. in IA 1342 of 2023 for R-1 & 2

None in IA 1342 of 2023 for R-3

Mr. Sahil Rao, Adv. in IA 1342 of 2023 for R-4 & 5

For the Respondent

: Mr. Harshil Patel, Adv.

**ORDER**

**IA(Plan)/17(AHM)2024**

List for further consideration on 24.07.2024.

**IA/1342(AHM)2023**

Ld. Counsel for respondent no.1 & 2 & Ld. Counsel for respondent no.4 & 5 have filed their reply. None present for respondent no.3. On perusing record, it is seen that vakalatnama of R-3 is not available. Ld. Counsel for the applicant is directed to issue fresh notice upon respondent no.3 and his counsel.

List for further consideration on 24.07.2024.

**IA/921(AHM)2024**

Ld. Counsel for applicant submitted that they have received the reply from Resolution Professional only yesterday, hence, seeks adjournment.

List for further consideration on 24.07.2024.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**